

में जो चीज चाहे उसके बारे में कोई भी मंत्री ऐस-ऐस-ऐस दे

MR. SPEAKER: What is the point of order that you are raising? This matter has sufficiently been discussed. I think we go to the next item. (*Interruptions*)

SHRI VASANT SATHE: Sir, under rule 382, about the publication of the reports of this House, I want to draw your attention.

MR. SPEAKER: If you raise, then a number of others will raise point of order. You give notice to this.

SHRI VASANT SATHE: How can this be published?

MR. SPEAKER: You give notice to this. I have not received anything. You have not given notice of Privilege Motion.

SHRI VASANT SATHE: You want me to first move a.....

MR. SPEAKER: I want to go according to the rules. Nothing more than that.

MR. SPEAKER. Don't record anything hereafter.

(*Interruptions*)**

MR. SPEAKER: I Will not make any observation. Now Papers to be Laid on the Table.

12. 47 hrs.

PAPERS LAID ON THE TABLE

CORRECTION OF ANSWER TO S.Q. NO. 154 DATED 2ND MARCH 1978 RE. NOON-DEPOSIT OF CONTRIBUTION UNDER ESIS BY EMPLOYERS

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): I beg to lay on the Table a statement (i)

correcting the answer given on the 2nd March, 1978 to Starred Question No. 154 by Shri C. M. Visvanathan regarding Non-Deposit of contribution under ESIS by Employers and (ii) giving reasons for delay in correcting the reply.

Statement

(i) The Corporation works out one year old stabilised figures of arrears on half yearly basis. As per latest available information, a total number of 11, 671 employers in various States have defaulted in payment of Employees' State Insurance contributions amounting to Rs. 18,97,34,629.00 upto 30th September, 1978 as on 30th September, 1977.

(ii) There was a typographical error in the amount of Employees' State Insurance contributions mentioned in the reply, which could not be detected earlier and the delay in correcting the reply is regretted.

COMPANY'S LIQUIDATION ACCOUNT (AMDT.) RULES, 1978 AND NOTIFICATION UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): I beg to lay on the Table—

(1) A copy of the Company's Liquidation Account (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 472 in Gazette of India dated the 8th April, 1978, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2134/78].

(2) A copy of Notification No. S.O. 1028 (Hindi and English versions) published in Gazette of India dated the 8th April, 1978, under sub-section (3) of section 637 of the Companies Act, 1956.

**Not recorded.

[Placed in Library. See No. LT-2185/78].

12.48 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED FIRE IN THE INDIAN EMBASSY IN MANILA.

SHRI MOHINDER SINGH SAYIAN WALA (FEROZEPUR): Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported fire in the Indian Embassy in Manila damaging important papers, etc."

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): Mr. Speaker, Sir, the Ambassador of India in Manila has reported to the Ministry on the incident of fire on the night of the 14th-15th April, 1978, in which the Chancery of the Embassy of India was completely destroyed. The details of the incident are as follows:

The Chancery is located on the 5th floor of a rented multistoreyed building situated at 101. Tindalo Street, in the commercial Makati suburb of Manila. We occupy only a portion of the 5th floor of the building. A number of commercial firms are also tenants in this 6-storey building. As a result of the fire, the 4th, 5th and a portion of the 6th floors have been completely destroyed.

At about 8.15 p.m. on the 14th April, 1978, an Assistant in the Embassy, Shri P. N. Anand, proceeded to the Chancery for some urgent work. The India-based Security Guard, Shri Keshwa Nand, went up to the fifth floor of the building to let Shri Anand enter the Chancery and then returned to his own residence situated in an annexe to the building. About 9 p.m. the Security Guard became aware of the fire in the building. He rushed to the Chancery to alert Shri Anand. By

the time they got out, the Chancery in the 5th floor as well as the offices in the 4th floor down below were involved in thick smoke. The local fire-fighting agencies reached the scene of fire soon after, but owing to the structure of the building, insufficient pressure of water, absence of hydrants nearby, etc., the fire could not be brought under control. It was only around 7.45 a.m. on the following day, i.e., 15th April 1978 that the Embassy personnel could enter the premises. All documents, equipment and furniture had been reduced to cinders. I am glad to inform the House that there has been no injury to any personnel.

According to the information received so far, the fire appear to be originated in the 4th floor in an office occupied by a chemical firm, just below the portion occupied by our own Chancery.

The cause of the fire or the persons responsible for the incident have not yet been established. While the local authorities investigating the incident have not ruled out arson, no specific suspicions have been levelled against any one or any organisation so far. Incidentally it may be mentioned that there have been a number of fires recently in Manila and that on the same night, i.e., the 14th April, 1978, there were two other similar cases of fire.

The Ministry has authorised the Ambassador to hire alternative accommodation to enable the Mission to recommence its functioning. We have received information that temporary accommodation has now been obtained in another office buildings, and our Embassy would start functioning again from today. We have authorised our Embassy to purchase all essential items necessary for the functioning of the Embassy and we have also taken action to assemble all essential records, registers, etc., which will be despatched to Manila, so that the Embassy can function normally as quickly as possible.